

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 01  
CP No. (IB)- 35/7/JPR/2024  
Under Section 7 of IBC, 2016

**In the matter of:**

**Kotak Mahindra Bank Ltd.**

.... **Financial Creditor**

**Versus**

**Morani Motors Pvt. Ltd.**

...**Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Anubha Singh, Adv.

**ORDER**

Heard Ms. Anubha Singh, Adv. appearing on behalf of the Petitioner. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 04.06.2024.

  
Sd/-

(Rajeev Mehrotra)  
Technical Member

  
Sd/-

(Deep Chandra Joshi)  
Judicial Member

May 01, 2024